

[23 April, 2003]

RAJYASABHA

(d) to (f) No Sir. As per the Memorandum of Association of NTC companies, no such provision is available.

**Implementation of the National Silk Production Project**

†3552. SHRI ABHAY KANT PRASAD: Will the Minister of TEXTILES be pleased to state :

(a) whether one of the main reasons for the delay in the implementation of the National Silk Production Project is the absence of adequate loan disbursement;

(b) if so, the reasons therefor, and

(c) the steps taken/proposed to be taken for the implementation of the National Silk Production Project?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANAGOUDA R PATIL): (a) and (b) Central Silk Board is not implementing any scheme entitled National Silk Production Project. It is implementing plan schemes for enhancement of production, productivity and quality of silk, the major one being the Catalytic Development Programme. The Programme supports stake-holders in operations ranging from food plant cultivation to marketing of products in mulberry, tasar, eri and muga silks, technology absorption, investment generation, productivity improvement and employment generation. There is no report of any particular delay in the implementation of these plan schemes. Usual causes for delays, if any, that take place relate to several factors, among which one may cite the time taken by states to propose and submit proposals, redraft and resubmit proposals in case appraisal funds shortcomings, time taken to release funds by State Governments to the beneficiaries, time taken to obtain utilization certificates, difficulties of beneficiaries to obtain loans, etc.

(c) The Cau; V^ Development Programme is implemented in collaboration with the State Governments. On receipt of proposals from the State Governments the Central Silk Board appraises them, seeks modifications, if required, sanctions and then releases funds as per guidelines of the programme to the State Governments who further release funds to the beneficiaries/stakeholders along with their share.

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†Original notice of the question was received in Hindi.